22-04-2015

Mr. S.C.Shyam, learned Sr. counsel, assisted by Mr. B.Deb, learned counsel, appears for the applicant.

Mr. H.S.Thangkhiew, learned Sr. counsel, assisted by Mr. P.Nongbri, learned counsel, represents the respondent.

Learned Sr. counsel, Mr. H.S.Thangkhiew, prays for and is granted 2(two) weeks' time to file objection to the application for condonation of delay in filing the Arbitration Appeal.

List on 06-05-2015.

JUDGE CHIEF JUSTICE

22-04-2015

Mr. S.C.Shyam, learned Sr. counsel, assisted by Mr. B.Deb, learned counsel, appears for the applicant.

Mr. H.S.Thangkhiew, learned Sr. counsel, assisted by Mr. P.Nongbri, learned counsel, represents the respondent.

Learned Sr. counsel, Mr. H.S.Thangkhiew, prays for and is granted 2(two) weeks' time to file objection to the application for condonation of delay in filing the Arbitration Appeal.

List on 06-05-2015.

JUDGE CHIEF JUSTICE

22-04-2015

Mr. R.Kharsyad, learned counsel, appears for the appellant.

Mr. K.S.Kynjing, learned AG, assisted by Mr. S.Sen Gupta, learned GA, represents the State respondents.

Learned counsel for the appellant prays for and is granted further 2(two) weeks' time to comply with the order dated 30-03-2015. List on 06-05-2015.

JUDGE CHIEF JUSTICE

22-04-2015

Mr. R.Kar, learned counsel, appears for the appellants.

Mr. S.Dey, learned counsel, represents the respondents.

Learned counsel for the parties pray for and are granted 2(two) weeks' time to argue the matter. List on 06-05-2015.

JUDGE CHIEF JUSTICE

22-04-2015

Mr. R.Kar, learned counsel, appears for the appellants.

Mr. S.Dey, learned counsel, represents the respondents-GHADC.

Learned counsel for the parties pray for and are granted 2(two) weeks' time to argue the matter. List on 06-05-2015.

JUDGE CHIEF JUSTICE

BEFORE THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE THE HON'BLE MR. JUSTICE S.R. SEN

22.04.2015

Mr DS Marbaniang, learned counsel, appears for the appellants.

Mr B Bhattacharjee, learned counsel, represents the respondents.

On a request made by Mr DS Marbaniang, learned counsel, on behalf of Dr. ODV Ladia, learned senior counsel for appellants, for adjournment on the ground that the latter is on sanctioned leave upto 23.04.2015. List this matter on 27.04.2015.

JUDGE

CHIEF JUSTICE

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W.P.(Crl). No. 8 of 2014 with W.P.(Crl) No.13 of 2014 and W.P.(Crl) No. 14 of 2014 W.P. (Crl) No. 15 of 2014 W.P.(Crl) No. 16 of 2014 W.P.(Crl) No. 16 of 2014 W.P.(Crl) No. 13 of 2013 W.P.(Crl) No. 9 of 2014 W.P.(Crl) No. 12 of 2014 W.P.(Crl) No. 17 of 2014

BEFORE THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

22-04-2015

Ms. S.G.Momin, learned counsel, appears for the appellant.

Mr. K.S.Kynjing, learned AG, assisted by Mr. S.Sen Gupta, learned GA, represents the State respondents.

Learned AG for State of Meghalaya states that he will produce the file connected with legislative exercise in respect of enactment of the Meghalaya Preventive Detention Act, 1995 (Act No. 5 of 1995), and also the files maintained in the office of detaining authority as well as Political Department of Meghalaya Government connected with the instant case so as to know the status of representation of detenue said to have been submitted after the confirmation order was passed by the State Government. That apart, we would also like to know as to whether in any case after the enactment of Meghalaya Preventive Detention Act, 1995, the provisions of National Security Act, 1980, have been invoked for detaining any person and as to whether an Advisory Board has been constituted thereunder in the State.

List on 05-05-2015.

JUDGE

CHIEF JUSTICE

BEFORE THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE THE HON'BLE MR. JUSTICE S.R. SEN

22.04.2015

In view of the judgment passed in WA No. 57 of 2014, this Misc. Case also stands disposed of.

JUDGE

CHIEF JUSTICE

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